

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Misc. Application No. 40155 of 2019
in
Service Tax Appeal No. 42769 of 2018

(Arising out of Order-in-Appeal No. 502/2018 (CTA-1) dated 20.9.2018 passed by the Commissioner of CGST & Central Excise (Appeals – I), Chennai)

M/s. Protech Construction Chennai Pvt. Ltd. **Appellant**
1st Floor, No. 9/5, Avvaiyar Street
Metha Nagar
Chennai – 600 029.

Vs.

Commissioner of CGST & Central Excise **Respondent**
Chennai North Commissionerate
No. 26/1, Mahatma Gandhi Road
Chennai – 600 034.

APPEARANCE:-

Ms. P. Jayalakshmi, Advocate for the Appellant
Shri B. Balamurugan, AC (AR) for the Respondent

CORAM

Hon'ble Shri P. Venkata Subba Rao, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Misc. Order No. 40355 / 2019

Date of hearing: 30.07.2019
Date of decision: 30.07.2019

Per P. Venkata Subba Rao,

After hearing both sides, we find that the case may be covered
by various orders of this Bench and judgments of superior courts.

Accordingly, the application for early hearing is allowed. The matter may be listed for final hearing on 25.10.2019. EH allowed.

(Dictated and pronounced in open Court)

(P. VENKATA SUBBA RAO)
Member (Technical)

(P. DINESHA)
Member (Judicial)

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